

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2250/96

Wednesday the 13th Day of November 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri Balwant Singh Gosain
Son of Shri Varinder Singh
R/o 713 Aliganj, Lodi Road,
New Delhi-110 003.

Applicant

(By Advocate: Shri G.S. Lobana)

Versus

1. Union of India, through
Secretary, Department of Fertilizer,
Ministry of Chemicals & Fertilizers,
Shastri Bhawan,
New Delhi-110 001.
2. Mr. Tajinder Singh,
Daily Wage Casual Worker
(Employment Card No. 4839) through
Secretary, Department of Fertilizer,
Shastri Bhawan,
New Delhi.

Respondents

(By Advocate: Shri N.S. Mehta)

The application having been heard on 13.11.1996 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J) CHAIRMAN

Applicant seeks a direction to re-engage him by
terminating the services of second respondent or any
other person. He has been working under respondent
department since 8.2.1996 and there is work for him,
states applicant. It is his further case that by
arbitrary selection others were brought in displacing
him.

2. Learned Central Government Standing Counsel
appearing on notice for respondent department submits
that the claim of applicant will be examined and a

Contd.,....

speaking order passed without delay. We direct first respondent to pass a speaking order with reference to length of service of applicant and the other persons now in service, also bearing in mind the principles laid down in Piara Singh's Case, AIR 1992 SC 2130, within six weeks from today.

3. We appreciate the help rendered by Shri G.S. Lobana as amicus curiae in this case.

4. Application is disposed of as aforesaid. No costs.

Dated the 13th November, 1996.

S.P. BISWAS
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
CHAIRMAN

Mittal